

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1864 of 2016

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|------------------------|-------|-----|----------------|
| Ravi Patel & Ors. | | ... | Petitioners |
| Versus | | | |
| The State of Jharkhand | | ... | Opposite Party |

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

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|--------------------|---|----------------------------|
| For the Petitioner | : | Ms. Rishi Bharti, Advocate |
| For the State | : | Mr. Arup Kumar Dey, A.P.P. |
| For the O.P. No. 2 | : | Mrs. Nirupama, Advocate. |

06/ 07.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in this petition can be settled in the National Lok Adalat.

Let this matter be placed before the Lok Adalat scheduled to be held on 11.09.2021.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-